

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 354

TO BE ANSWERED ON THE 19TH NOVEMBER, 2019/ KARTIKA 28, 1941 (SAKA)
CREATION OF AUTONOMOUS STATE

354. SHRI HOREN SING BEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a delegation of the Karbi Anglong Autonomous Council, Assam met the Hon'ble Prime Minister recently and submitted a Memorandum demanding the immediate implementation of Article 244(A) of the Constitution of India and if so, the details thereof;

(b) whether it is a fact that huge disparity exists in the quantum of per capita Government funding between the hill Tribal area of Assam and Tribal area of Meghalaya and Mizoram, hence creation of Autonomous state in accordance with Article 244(A) would help raise the quantum of per capita Government funding in that area and which would fulfil the tribal people's trust on the Government and if so, the details thereof;

(c) whether the Union Government has taken any suitable steps to implement the provision of Article 244 (A) of the Constitution for creation of Autonomous State and if so, the details thereof; and

(d) if not, whether the Government has any immediate plan to create Autonomous State as this is the major poll promise in Karbi Anglong and Dima Hasao districts?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)

(a) to (d): A delegation of Karbi Anglong Autonomous Council (KAAC) led by the Chief Executive Member of KAAC met the Hon'ble Prime Minister on 19.03.2019 and submitted a Memorandum for creation of an 'Autonomous State' within the State of Assam as provided under Article 244 (A) of the Constitution of India. There is no proposal under consideration to create any autonomous State under Article 244(A) of the Constitution.